

**NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH  
COURT HALL NO: II**

**Hearing Through: VC and Physical (Hybrid) Mode**

**CORAM: JUSTICE RAMALINGAM SUDHAKAR – HON'BLE PRESIDENT  
CORAM: SHRI. CHARAN SINGH - HON'BLE MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,  
HYDERABAD BENCH, HELD ON **05.01.2024**, After Principal Bench New Delhi**

<b>TRANSFER PETITION NO.</b>	<b>TP(PB) No. 78/397-398/HDB/2017</b>
<b>COMPANY PETITION/APPLICATION NO.</b>	<b>CP No.04/2009</b>
<b>NAME OF THE COMPANY</b>	
<b>NAME OF THE PETITIONER(S)</b>	<b>Union of India</b>
<b>NAME OF THE RESPONDENT(S)</b>	<b>Maytas properties Limited</b>
<b>UNDER SECTION</b>	<b>388, 397/398</b>

**ORDER**

**Present:** Ld. Counsel Mr. Srujan Kumar Reddy for SFIO.  
Ld. Counsel Mr. G. Bhupesh for the Respondent No.1.  
Ld. Counsel Mr. Amir Bavani and Mr. Naresh Kumar Sangam for the Respondent No. 2, 3 & 4.  
Ld. Counsel Mr. Sai Prashanth Reddy for the Respondent No.5.

1. Today, when the matter was taken up, Mr. Srujan Kumar Reddy, Central Government Standing Counsel was not present initially and his colleague requested for pass over. Therefore, Mr. Srujan Kumar Reddy joined the hearing. He stated that draft of submissions has been sent to the Ministry of Corporate affairs for approval and the same is awaited.

2. In this case, it is represented that R1, R6 and R7 are companies which do not exist as on date since they have been taken over by the other companies and effectively, no orders can be passed against these Respondents.

3. Shri. Srujan Kumar Reddy, Central Government Standing Counsel is directed to file a memo stating as to whether any order is required in terms of Section 388 B of the Companies Act, 1956 against the Respondents 1, 6 & 7.

If no order is required against these Respondents, that they can be declared as *proforma* parties and petition against other contesting respondents can go on.

4. In the meanwhile, Shri. Amir Bavani who appears for R2, R3 & R4 submitted that in their written submissions filed along with the documents, he has clearly stated that there is no role for these Respondents in the case and the proceedings against them is a vexatious and not justified.

5. Similar plea was raised by Mr. Sai Prashanth Reddy appearing for R5 referring to written submissions.

6. Shri. Srujan Kumar Reddy, Central Government Standing Counsel seeks and is granted time to file his written submissions in relation to the same. He wanted time to get clear instructions from Ministry.

7. List the matter for consideration before the same bench on 18.04.2024.

**SD/-**

**(JUSTICE RAMALINGAM SUDHAKAR)  
(PRESIDENT)**

**SD/-**

**(SHRI CHARAN SINGH)  
MEMBER (TECHNICAL)**